

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014
in WPC No. 3020/2014 passed by the High Court of Judicature at
Allahabad)

M/S.PANTALOOON RETAIL (I) LTD. Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS. Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief
and office report)

WITH
SLP(C) No. 36460/2012
(With appln.(s) for permission to file additional documents,
stay,exemption from filing O.T. and Interim Relief and Office
Report)

Date : 01/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Nagendra Rai,Sr.Adv.
Mr. Shantanu Sagar,Adv.

Mr. Chandra Prakash,Adv.

For Respondent(s) Ms. Reena Singh,AAG
Mr. Abhinav Malik,Adv.
Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

petitioners seeking Perused the letter circulated by the counsel for the
time to file rejoinder affidavit.
Four weeks time is granted for filing rejoinder affidavit.

Signature Not Verified

Digitally signed by Narendra Prasad Call on a non-miscellaneous day in the month of February, 2015
Date: 2014.12.02

for final disposal.
16:39:12 IST
Reason:

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER